

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
ORIGINAL APPLICATION NO. 233 OF 2021 (SZ)

IN THE MATTER OF:

Andhra Kesari Nagar Welfare Association Applicant(S)
Versus
Government of Telangana Respondent(S)

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (S Z), Chennai**O. A No: 233 of 2021**

Andhra Kesari Nagar Welfare Association

..... Applicant

-Vs-

1. The Principal Secretary to Government of Telangana,
Irrigation and CAD Dept. and Ors.
JalaSoudha, ErramManzil Colony,
Punjagutta, Hyderabad, Telangana – 500082
Email: secy-irg@telangana.gov.in
Phone: 040-23450436.
2. The Principal Secretary to Government of Telangana,
Department of Environment,
Forests, Science and Technology,
Govt. Secretariat, Tankbund,
Hyderabad, Telangana – 500022
Email: prlsecy_efst@telangana.gov.in
Phone: 040-23453111.
3. The Principal Secretary to Government of Telangana,
Municipal Administration & Urban Development,
A-3, ParyavaranBhavan, Sanath Nagar Rd,
Sanath Nagar Industrial Estate, Sanath Nagar,
Hyderabad, Telangana – 500018
Email: prlsecy_maud@telangana.gov.in
Phone: 040-23454965.
4. The Commissioner,
Greater Hyderabad Municipal Corporation,
CC Complex, Tank Bund Road,
Lower Tank Bund, Hyderabad – 500063.
Email: commissioner-ghmc@gov.in
Phone: 040-23225397.

5. The Member Secretary,
Telangana State Pollution Control Board,
A-3, ParyavaranBhavan, Sanath Nagar Rd,
Sanath Nagar Industrisl Estate, Sanath Nagar,
Hyderabad, Telangana – 500018
Email: ms-tspcb@telangana.gov.in
Phone: 040-23887500.
6. Telangana State Wetlands Authority,
Rep. by its Member Secretary,
AranyaBhavan, Saifabad, Hyderabad – 500004
Email: wildlifetg@gmail.com
Phone: 040-23453111.
7. The District Collector,
Rangareddy District,
District Collectorate,
Rangareddy District, Lakdikapul,
Hyderabad, Telangana – 500004
Email: collector_rr@rtelangana.gov.in
Phone: 040-23235642.

.....Respondents

REPLY FILED BY THE 6TH Respondent

I, Sri Rakesh Mohan Dobriyal, aged about 57 years, working as Prl. Chief Conservator of Forests (Head of Forest Force) (FAC), Telangana and Member Secretary, Telangana State Wetlands Authority, Hyderabad with Office at Aranya Bhavan, Saifabad, Hyderabad - 500004.

1. I submit that I am the 6th Respondent herein and I am well acquainted with the facts of the case.



Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

2. I submit that the Telangana State Wetlands Authority was constituted by the Government of Telangana vide G.O. Ms. No. 5, EFS&T (For.I) Dept, dt. 15.02.2019 & G.O. Ms. No. 13, EFS&T (For.I) Dept, dt. 13.03.2019 under the Wetlands (Conservation and Management) Rules, 2017 with Minister in-charge of Department of Environment/ Forests as Chairperson and Prl. Chief Conservator of Forests (HoFF) as Member Secretary.
3. I submit that as per the Wetlands (Conservation and Management) Rules, 2017, the mandate of the State Wetland Authority is to obtain a list of Wetlands from concerned Departments like Irrigation, Panchayat Raj & Rural Development, Municipal Administration & Urban Development etc. The concerned Departments will then prepare proposal for notification of the wetlands under the said rules. The States Wetlands Authority will obtain the proposals from the concerned Departments and submit to the State Government for notification. The proposal to be submitted to the State Government shall contain a brief document, a comprehensive list of activities to be regulated and permitted within the notified Wetlands and their zone of influence.



Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

- 4
4. It is submitted that, since the Bathukammakunta Lake is falling within the jurisdiction of GHMC Authorities and the Lake is not a notified Wetland, it is requested to acquit the Telangana State Wetlands Authority from this O.A, since the Wetlands Authority is not directly involved in control or regulation of the Lake.
 5. I further submit that, the applicant has filed an affidavit before the Hon'ble NGT stating that, the Bathukammakunta Lake has been neglected by the GHMC Authorities by dumping animal, household, plastic wastes and leading the sewage water into the lake. In this regard, it is submitted that, the Bathukammakunta Lake is falling under the jurisdiction of GHMC is not a notified Wetland as per the Wetlands (Conservation and Management) Rules, 2017. The GHMC has not submitted any proposal to the States Wetlands Authority for notification of this lake, hence this lake does not come under the purview of the Telangana State Wetlands Authority.
 6. It is submit that, the State Wetlands Authority has convened meetings with all the Members of the State Wetlands Authority including the above mentioned Departments and requested all the Stakeholders to submit proposals for notification of any eligible Water body as Wetland as per the rules (copy enclosed).



Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

7. It is submit that, as Member Secretary of State Wetlands Authority, the soft copies of KML files obtained from State Remote Sensing Agency has been communicated to all the District Collectors in the State on 01.11.2021 and 10.02.2022 (copies enclosed) with a request to ground truth the lakes for fixing of boundaries and for survey and mapping for the purpose of notifying these lakes under the Wetlands (Conservation and Management) Rules, 2017. Once the information is received by the Wetlands Authority, the process of notifying the Wetlands shall be initiated.
8. It is submit that, the Joint Committee constituted by the Hon'ble NGT visited the site on 23.12.2021 and conducted inspection of Bhathukammakunta and submitted a report along with recommendations as follows:
- The GHMC shall take measures to prevent solid waste dumping, open burning of Municipal solid waste. The Municipal solid waste dump yard shall be removed from the lake area.
 - The Hyderabad Metro Water Supply and Sewerage Board/ GHMC shall take measures to prevent untreated sewage water entering into the lake by constructing diversion line and also setup sewage treatment plant.



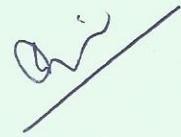
Deponent

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

- The GHMC/Irrigation Department shall construct a fence all around the lake to prevent solid waste dumping, encroachment and trespass.
- The GHMC/Irrigation Department shall strengthen the lake bund, repair the sluice gate at downstream of the lake for discharge of treated water.
- The lake is receiving very little runoff water from the catchment area, hence the treated sewerage water shall be let into the lake to maintain the Hydraulic load.
- The GHMC shall take up Greening and beautification in and around the lake.

9. It is submitted that, the responsibility for implementing of Recommendations of the Joint Committee is with the GHMC Authorities. This matter will be taken up with concerned authorities and the process monitored.

10. It is therefore prayed that Hon'ble Tribunal may pass an order or such further any other orders as this Hon'ble Court may deem fit and proper.



Deponent (4/13)
Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

VERIFICATION

I, Sri Rakesh Mohan Dobriyal, aged 57 years, Prl. Chief Conservator of Forests (Head of Forest Force) (FAC) and Member Secretary, Telangana State Wetlands Authority with office at Aranya Bhavan, Saifabad, Hyderabad, State of Telangana, verified on this the day of 10th March' 2022 that the contents of the reply affidavit all stated above are true and correct as per the records available in the office.

Verified at Hyderabad on this the 10th March 2022.


10/3/22

Deponent

(7/12)
Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

O. A No: 233 of 2021

Andhra Kesari Nagar Welfare Association

..... Applicant

-Vs-

1. The Principal Secretary to Government of Telangana,
Irrigation and CAD Dept. and Ors.
JalaSoudha, ErramManzil Colony,
Punjagutta, Hyderabad, Telangana – 500082
Email: secy-irg@telangana.gov.in
Phone: 040-23450436.

REPLY FILED BY THE 6TH Respondent

H.YASMEEN ALI

COUNSEL FOR THE STATE OF TELANGANA

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03073

GOVERNMENT OF TELANGANA
ABSTRACT

Forest Department - WL- Conservation of wetlands in the state - Notification of "The Wetlands (Conservation and Management) Rules, 2017" - Constitution of State Wetlands Authority - Orders - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

G.O.Ms.No.5

Dated: 15.02.2019
Read the following:

1. The Gazette of India No.802, Dt.26.09.2016.
2. From the PCCF, Telangana, Hyd., Rc. No.20463/2015/WL-I, dt.24.10.2017.
3. From the PCCF, Telangana, Hyd., Rc. No.20463/2015/WL-I, dt.21.01.2019.

ORDER:

In his letter 2nd read above, the Principal Chief Conservator of Forests (WL) & Chief Wildlife Warden, Telangana State, Hyderabad has informed that the Ministry of Environment, Forests & Climate Change, Government of India has notified "The Wetlands (Conservation and Management) Rules, 2017" under the Environment (Protection) Act, 1986, stated that the act is implemented by the Dept. of Environment headed by Member Secretary, State Pollution Control Board and majority of wetlands fall outside Forest areas, thus requested to initiate the process of constituting the State Wetlands Authority as required under the said rules, by the Members Secretary, Telangana State Pollution Control Board, Hyderabad. He has also requested to appoint other member to the Wetlands Authority from the list of notification of "The Wetlands (Conservation and Management) Rules, 2017". He has, therefore, requested to constitute the State Wetlands Authority as per the notification of the Central Government with certain members.

2. After careful consideration of the proposal of the Principal Chief Conservator of Forests, (HoFF), Telangana State, Hyderabad, Government hereby constitute the State Wetlands Authority with the following members:-

- i) Minister In-charge of the Department of Environment/Forests of the State Government or Minister In-charge of the Department handling wetlands - Chairperson;
- ii) Chief Secretary of the State or Additional Chief Secretary equivalent - Vice Chairperson;
- iii) Secretary in-charge of the Department of Environment - Member ex-officio;
- iv) Secretary in-charge of the Department of Forests - Member ex-officio;
- v) Secretary in-charge of the Department of Urban Development - Member ex-officio;
- vi) Secretary in-charge of the Department of Rural Development - Member ex-officio;

(PTO)

Handwritten notes:
 1. copy
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 3. on this subject
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 5. review & order
 6. CWLD
 7. 19.2.19

- vii) Secretary in-charge of the Department of Water Resources - Member ex-officio;
- viii) Secretary in-charge of the Department of Fisheries - Member ex-officio;
- ix) Secretary in-charge of the Department of Irrigation and Food Control - Member ex-officio;
- x) Secretary in-charge of the Department of Tourism - Member ex-officio;
- xi) Secretary in-charge of the Department of Revenue - Member ex-officio;
- xii) Director, State Remote Sensing Centre - Member ex-officio;
- xiii) Chief Wildlife Warden - Member ex-officio;
- xiv) Member Secretary, State Biodiversity Board - Member ex-officio;
- xv) Member Secretary, State Pollution Control Board - Member ex-officio;
- xvi) Additional Principal Chief Conservator of Forests of the Regional Office of Ministry of Environment, Forests and Climate Change - Member ex-officio;
- xvii) One expert nominate each in the following fields:-
- (a) Wetland ecology:-
Dr. K.Avil Kumar, Principal Scientist (Agro, Water Technology Centre, DJB, Rajendranagar is nominated from PJTSAU, Hyderabad.
- (b) Hydrology:-
The Chief Engineer, Hydrology & Investigation, Errumanzil, Hyderabad, from Irrigation Department.
- (c) Fisheries:-
Smt B.Sarala Devi, Joint Director of Fisheries, O/o Commissioner of Fisheries, Shantinagar, Masab Tank, Hyderabad.
- (d) Landscape planning & Socio-economics:-
Dr. M.J.Nandan, Principal Scientist is nominated from NGRI, Hyderabad.
- (xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands-Member ex-officio;

(Contd...)

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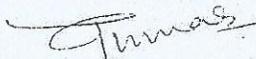
3. The Principal Chief Conservator of Forests (WL) & Chief Wildlife Warden, Telangana State, Hyderabad shall take necessary action, accordingly.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AJAY MISRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Principal Chief Conservator of Forest (WL) &
Chief Wildlife Warden, Telangana State, Hyderabad.
SC.

//FORWARDED :: BY ORDER//


SECTION OFFICER

GOVERNMENT OF TELANGANA
ABSTRACT

Forest Department - WL- Conservation of wetlands in the State of Telangana - State Wetlands Authority constituted - Designating the Principal Chief Conservator of Forests (HoFF), Telangana State Forest Department as Member Secretary of the State Wetlands Authority for Telangana - Amendment - Issued.

ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (FOR.I) DEPARTMENT

G.O.Ms.No.13

Dated:13.03.2019

Read the following:

1. The Gazette of India No.802, Dt.26.09.2016.
2. From the PCCF, Telangana, Hyd., Rc. No.20463/2015/WL-I, dt.24.10.2017.
3. From the PCCF, Telangana, Hyd., Rc. No.20463/2015/WL-I, dt.21.01.2019.
4. G.O.Ms.No.5, EFS&T (For.I) Dept., Dt.15.02.2019.
5. From the PCCF, Telangana, Hyd., Rc. No.3073/2019/WL-I, dt.21.02.2019.

ORDER:

Under the circumstances reported by the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad in his letter 3rd & 5th read above, Government have decided to designate the Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad as Member Secretary of the State Wetlands Authority constituted in the G.O.4th read above. Accordingly, the following Amendment is issued to Para 2 (xviii) of the G.O.Ms.No.5, Environment, Forests, Science, and Technology (For.I) Department, Dated.15.02.2019:-

AMENDMENT

EXISTING	SUBSTITUTED
"(xviii) Additional Secretary/Joint Secretary/Director in the Department of Environment/Forests or Department handling wetlands-Member ex-officio"	"(xviii) The Principal Chief Conservator of Forests (HoFF), Telangana State, Hyderabad Member Secretary".

2. The Principal Chief Conservator of Forests (HoFF) & Chief Wildlife Warden (FAC), Telangana State, Hyderabad shall take necessary action, accordingly.

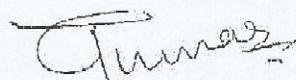
(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

AJAY MISRA
SPECIAL CHIEF SECRETARY TO GOVERNMENT (FAC)

To
The Principal Chief Conservator of Forest (HoFF) &
Chief Wildlife Warden (FAC), Telangana State, Hyderabad.
All Concerned through PCCF (HoFF), T.S., Hyderabad.

SC.

//FORWARDED :: BY ORDER//



SECTION OFFICER

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**Minutes of the 1st meeting of State Wetlands Authority held on
29.12.2020 at AranyaBhavan, Hyderabad.**

-000-

The following members and special invitees have attended the meeting.

Sl.No.	Designation	Category
1	Minister In-Charge of the Department of Environment /Forests of the State Government or Minister In-Charge of the Department handling wetlands	Chairperson
2	Secretary In-charge of the Department of Environment	Member ex-officio
3	Secretary In-charge of the Department of Water Resources	Member ex-officio
4	Secretary In-charge of the Department of Fisheries - Represented by Dr.S.Murali Krishna, JD.	Member ex-officio
5	Secretary In-charge of the Department of Irrigation and Food Control – Rep. by Sri N.Shankar, Addl.Secy. I & CAD	Member ex-officio
6	Director, State Remote Sensing Centre – Represented by Dr.J.Ramana Murthy	Member ex-officio
7	Chief Wildlife Warden – Smt.R.Sobha,IFS	Member ex-officio
8	Member Secretary, State Biodiversity Board – Sri Kali CharanKatade, IAS	Member ex-officio
9	Member Secretary, State Pollution Control Board – Smt. Neethu K. Prasad, IAS	Member ex-officio
	Designation	Category
10	One expert nominee each in the following fields: a) Wetland Ecology:- Dr.K.Avil Kumar, Principal Scientist (Agro, Water Technology Centre, DJB Rajendranagar is nominated from PJTSAU, Hyderabad	Expert nominee
11	(b) Hydrology:- Sri G.ShankarNaik, Chief Engineer , Hydrology & Investigation, Erramanzil, Hyderabad from Irrigation Department	Expert nominee

12	(c) Fisheries: Dr.S.Murali Krishna, Joint Director of Fisheries, O/o Commissioner of Fisheries, Shantinagar, Masab Tank, Hyderabad	Expert nominee
13	(d) Landscape planning & Socio-economics: Dr.M.J.Nandan, Principal Scientist is nominated from NGRI, Hyderabad.	Expert nominee
14	Prl. Chief Conservator of Forests (HoFF)	Member Secretary
15	Dr.S.Kukrety, IFS, APCCF (P & WL)	Spl. Invitee
16	Sri N.Shankar, Addl.Secy. I & CAD	Spl. Invitee
17	Sri VikasMeena, IFS, AranyaBhavan	Spl. Invitee

I. Opening Remarks by PCCF (HoFF) & Member Secretary:-

The Prl. Chief Conservator of Forests (HoFF) & Member Secretary, State Wetlands Authority, Telangana in the opening remarks, informed the members that the State Wetlands Authority was constituted by the Government of Telangana in G.O.Ms.No.5, EFS&T, Dt:15.2.2019 and that this is the 1st meeting of the State Wetlands Authority. The Member Secretary welcomed the Chairperson and the members for the 1st meeting.

The Member Secretary stressed on the importance of protecting and conserving Wetlands in the State for their ecological, biological, economical and recreational values. She mentioned the main departments which are mandated to protect and conserve Wetlands are Irrigation, Panchayat Raj & Rural Development, Urban Development, Fisheries & Tourism. The members are informed that the GOI brought out the Wetlands (Conservation & Management) Rules, 2017 with provision to identify Wetlands, make an inventory of Identified Wetlands, Map the Wetlands with the geo-coordinates, prepare a brief document and submit proposals for notification of the Wetlands.

The Member Secretary requested the concerned departments who have control over the Wetlands to nominate a Nodal Officer to represent the department in meeting the requirements and implementing the Wetlands (Conservation & Management) Rules, 2017. The members were informed that, since this is the 1st meeting a brief presentation of the Wetland Rules and the procedures step by step involved right from identification to final notification of the Wetlands under the Rules would be required.

II. Brief Presentation:-

Accordingly, a presentation was made for benefit of all the members on the following important aspects of the Wetland Rules.

- i) Definition of Wetland, Zone of influence
- ii) Applicability of the Rules
- iii) Restrictions on activities in Wetlands
- iv) Powers & function of State Wetlands Authority
- v) Setting up of Nodal Department and Secretariat to the Authority
- vi) Constitution of a Technical & Grievance Committee
- vii) Delegation of Powers & Function to the State Government by the GOI
- viii) Preparation of brief document
- ix) Submission of proposal along with brief document and Maps for final notification by the State Government.

III. O.A.No.351 of 2019 Filed in NGT Principal Bench, New Delhi:-

The Member Secretary informed that the above O.A. filed in NGT, New Delhi has passed orders Dt:27.8.2020. The Highlights of the order are:-

- i. The above O.A was filed before the NGT, Principal Bench, New Delhi for prevention of un-scientific dumping of wastes and encroachment of Hokersar Wetland, Wular Lake and Kreentchoo-Chandara Wetland in U.T of J & K.
- ii. The Hon'ble NGT while passing order, dt: 27.08.2020 on the above O.A directed the State Wetlands Authorities in India to give status of management of Wetlands in their States to the Secretary, MOEF & CC, GOI within 3 months.
- iii. The OA listed again before the Hon'ble NGT on 21.01.2021.
- iv. The information on Wetlands identified in the State by various departments has to be sent in the following format by 4.1.2021 to the Member Secretary for submitting before the Hon'ble NGT:

Sl. No.	Wetland name & Extent in Hectares	District	Co-ordinates	Criteria for significance	Applicable Env. laws	Status of compliance	Water quality data (present)	Water quality data (in 2016)	Management plan Status	Management challenges
1	2	3	4	5	6	7	8	9	10	11

The Member Secretary, State Biodiversity Board offered to provide information on the Wetlands identified against Column No.5&6 relating to Criteria for significance & Applicable Environmental Laws, once the list of Wetlands is provided by the Nodal departments.

The Member Secretary, State Pollution Control Board informed that State Pollution Control Board will furnish information against Column No. 8 & 9 relating to Water quality data (present) & Water quality data (in 2016) for the Wetland identified by the Nodal Departments.

The Member Secretary informed that the next date of hearing in the above O.A. is scheduled on 21.1.2021 and the State Government has to file a compliance report before the Hon'ble NGT by 15.01.2021. The members agreed to provide the details of Wetlands identified by 07/01/2021, so that Biodiversity Board and PCB will fill the information in columns 5 & 6 and 8&9 and complete information can be filed by PCB before the NGT, Principal Bench, New Delhi in time.

IV. Legal Representation/Notice u/s 19 of Environment Protection Act, 1986

The above notice was issued to the CS to Govt. of Telangana & Spl. CS, EFS&T dt:2.11.2020 by Sri Vijay Gopal, President Forum Against Corruption giving 60 days' notice before initiating action against failure in implementing EP Act, 1986 and Wetlands (Conservation & Management) Rules, 2017. The same was presented to the members.

V. Nodal Departments:-

During the discussions, the following departments of the State Government which have control over Wetlands were identified as Nodal Departments.

- i. Irrigation
- ii. PR & Rural Development.
- iii. Urban Development
- iv. Revenue
- v. Fisheries
- vi. Tourism

The Member Secretary requested the Nodal Departments to identify the Wetlands and send information in the format given above by 7th January, 2021 which will be discussed and further course of action shall be charted out in the next meeting scheduled on 8.1.2021 at 3.00 PM at Aranya Bhavan.

It was also informed that on the basis of the information received on identification of Wetlands from the Nodal Departments, a compliance report will be prepared and submitted to the NGT Prl. Bench, New Delhi through the PCB before the next hearing on 21.1.2021.

VII. The Member Secretary informed the members that in the Wetlands (Conservation & Management) Rules, 2017, the applicability of the Rules reads as under:-

• **Applicability of rules:-** These rules shall apply to the following wetlands or wetlands complexes, namely:-

- a) wetlands categorized as 'wetlands of international importance' under the Ramsar Convention;
- b) wetlands as notified by the Central Government, State Government and UT Administration:

✓ Provided that these rules shall not apply to the wetlands falling in areas covered under the Indian Forest Act, 1927 the Wild Life (Protection) Act, 1972, the Forest (Conservation) Act, 1980 the State Forest Acts, and the coastal Regulation Zone Notification, 2011 as amended from time to time.

As seen above, in the Wetland Rules, the water bodies which are located inside Forest areas or Wildlife areas managed under Forest & Wildlife Acts will not come under the purview of Wetland Rules. Hence, it would be more appropriate to have Addl. Secy/ Jt. Secretary, Department of Environment as Member Secretary instead of Prl. Chief Conservator of Forests (HoFF), Forest Department, since the water bodies in Forest & Wildlife areas will not come under Wetland Rules. The chairperson and members agreed to this proposal and requested the Member Secretary to address the Government accordingly in the matter.

VIII. The Member Secretary with the consent of Chairperson, discussed with the members and finalized that the next meeting of the State Wetlands Authority will be held on 8.1.2021 at 3.00 PM at AranyaBhavan to review the progress made in identification of Wetlands by the various Nodal Departments.

The Member Secretary thanked all the members for making it convenient to attend the meeting and requested the members to attend the next meeting on 8.1.2021 at 3.00 PM at AranyaBhavan along with information on Wetlands identified in the format given. The list of participants is enclosed as Annexure.

Sd/-,
Member Secretary

Sd/-
Chairperson

//True Copy//

for Prl. Chief Conservator of Forests

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**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

From
Smt. R.Sobha, I.F.S.,
Prl. Chief Conservator of Forests (HoFF)&
Chief Wildlife Warden, Member Secretary,
Telangana State Wetland Authority,
Aranya Bhavan, Hyderabad

To
All the District Collectors,
Telangana State.

Rc. No.3073/2019/WL-1(ii), dt: 01.11.2021.

Sir/ Madam,

- Sub: - TSFD - WL - Wetlands - Compliance of Hon'ble NGT Order dated 22.07.2021 in O.A. No.351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J & K & Ors- Meeting through VC - Request to ground truth the Wetlands and furnish a report - Regarding.
- Ref: - Scientist D, MoEF & CC (Wetlands Division) F.No.J-22012/36/2020-CS(W), dt.08.09.2021

In the reference cited, the MoEF & CC (Wetlands Division), Government of India has called for a meeting with the Member Secretaries of the State Wetland Authorities along with the representatives of State Remote Sensing Agency. Accordingly, the PCCF (HoFF) who is the Member Secretary, Telangana State Wetland Authority has attended the meeting on 16.09.2021. In the meeting, it was requested to utilize the data available in the National Atlas of Wetlands prepared by National Remote Sensing Agency (NRSA), Ahmadabad in 2007 and identify Wetlands in the State. After identification of Wetlands, it was requested to ground truth the Wetlands and prepares a map and brief document of the eligible Wetlands as per Wetland Conservation and Management Rules, 2017.

The meeting was also attended by Scientific Officer from Telangana Remote Application Centre (TRAC) who was requested to list out Wetlands district wise. Accordingly, Scientific Officer has sent an e-mail of Wetlands identified by them through Remote Sensing Data available with them. As per the information furnished by TRAC a total of 8165 Wetlands were identified (copy enclosed) and TRAC has furnished the KML files for the Wetlands identified district wise for ground truthing. The same is enclosed herewith as soft copy.

Hence, it is requested to go through the list as well as soft copy enclosed and ground truth whether the Wetlands identified are eligible for notifying as Wetlands as per Wetland Conservation and Management Rules, 2017. Further, it is requested to map the eligible Wetlands and prepare a brief document for notifying the same under the Wetland Conservation and Management Rules, 2017.

:: 02 ::

Treat this as most Urgent as this data is required by the MoEF & CC to furnish to the National Green tribunal in the O.A. No.351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J & K & Ors.

Encl : As above.

Yours faithfully,

Sd/- R.Sobha,

Prl. Chief Conservator of Forests (HoFF)
& Chief Wildlife Warden.

Copy to the PS to Hon'ble Minister for Forests (Chairman of the Telangana State, Wetlands Authority) for favour of information.

Copy to the Member Secretary, Telangana State Pollution Control Board, Hyderabad for favour of information and necessary action.

Copy to the Commissioner, Greater Hyderabad Municipal Corporation, CC Complex, Tank Bund Road, Lower Tank Bund, Hyderabad: 500063 for favour of information and necessary action.

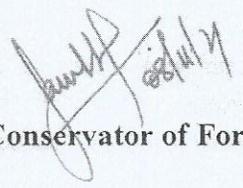
Copy submitted to the Spl. Chief Secretary, Irrigation & Command Area Development, Government of Telangana, 2nd floor, Jalasoudha building, Errumanzil, Hyderabad for favour of information and necessary action.

Copy submitted to the Secretary in-charge, Revenue Department, D Block, 3rd Floor, Room No-419, Secretariat, Hyderabad - 500022, Near NTR Park for favour of information and necessary action.

Copy submitted to the Prl. Secretary, Municipal Administration and Urban Development, Lake Development Authority Government of Telangana for favour of information and necessary action.

Copy to all the DFs & Circle heads.

// True Copy //


for Prl. Chief Conservator of Forests.

**GOVERNMENT OF TELANGANA
FOREST DEPARTMENT**

From
Smt. R.Sobha, I.F.S.,
Prl. Chief Conservator of Forests
(HoFF) & Chief Wildlife Warden,
Member Secretary,
Telangana State Wetland Authority,
Aranya Bhavan, Hyderabad

To
All the District Collectors,
Telangana State.

Rc. No.3073/2019/WL-1, dt:10.02.2022.

Sir/ Madam,

Sub: - TSFD - WL - Wetlands - Compliance of Hon'ble NGT Order dated 22.07.2021 in O.A. No.351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J & K & Ors- Meeting through VC - Request to ground truth the Wetlands and furnish a report - Reminder - Regarding.

Ref: - 1. Scientist D, MoEF & CC (Wetlands Division) F.NoJ-22012/36/2020-CS(W), dt.08.09.2021
2. This Office Rc. No.3073/2019/WL-1(ii), dt: 01.11.2021.

Attention to the District Collectors in the State is invited to the reference 2nd cited, wherein it was requested to go through the list (as well as soft copy enclosed) and ground truth whether the water bodies listed were eligible for notifying as Wetlands as per Wetland Conservation and Management Rules, 2017. Further, it was requested to map the eligible Wetlands and prepare a brief document for notifying the same under the Wetland Conservation and Management Rules, 2017. But the report in the matter is still awaited. Further it is to inform that data had to be furnished to the MoEF & CC & the National Green Tribunal in the O.A. No.351/2019 in the matter of Raja Muzaffar Bhat Vs. State of J & K & Ors.

Hence it is once again requested to submit the said details immediately to this office so that a report may be submitted to the MoEF & CC .

Sd/- R. Sobha,
Prl. Chief Conservator of Forests (HoFF)
& Chief Wildlife Warden, MS, TSWLA

// True Copy //

For Prl. Chief Conservator of Forests (HoFF)
& Chief Wildlife Warden, MS, TSWLA

MS
15/2/2022

[Handwritten Signature]
15/2/2022

①

Report of the Joint Committee constituted in the O.A. No. 233 of 2021 (Earlier O.A. No. 267 of 2021) in the matter of Andhra Kesari nagar welfare association Versus Greater Municipal Corporation of Hyderabad regarding damage of Bathukamma kunta lake at BN Reddy nagar, Hyderabad

1. Introduction:

The Hon'ble National Green Tribunal (NGT), New Delhi has taken Suo Motu case, the case is registered by the Consultant (Judicial), Hon'ble NGT, New Delhi based on the complainant letter submitted by Andhra Kesari Nagar Welfare Association Vs Greater Municipal Corporation of Hyderabad, which was received through mail dated 11.11.2021 by the Hon'ble NGT. In the application, local residents complained about the damage to Bathukamma Kunta Lake situated at B.N.Reddy Nagar, Greater Hyderabad Municipal Corporation Limits by dumping of garbage like animal waste, plastic, house hold waste, sewerage etc. into Bathukamma kunta lake at B.N Reddy Nagar, Hyderabad.

The petitioner i.e., residents of Andhra Kesari Nagar prayed for immediate intervention and stop making the natural Lake as a garbage point (Dump Yard), which is health hazardous to all the residents and animals of the surrounding colonics.

The Hon'ble NGT, New Delhi passed an Order dated 27.10.2021 in the O.A. No. 233 of 2021 (Earlier O.A. No. 267 of 2021 filed before Hon'ble NGT, New Delhi) order constituting a Joint committee comprising of following members with the nodal agency as Telangana State Pollution Control Board (TSPCB):

- 1) The Telangana State Pollution Control Board (TSPCB),
- 2) District Magistrate, Rangareddy District, Revenue Department,
- 3) Commissioner, GHMC
- 4) State Wetlands Authority

The Hon'ble NGT directed the Joint Committee to look into the grievance, visit the site, interact with the stakeholders to ascertain facts and take remedial action and submit Action Taken Report within two months before the Hon'ble NGT, Chennai.

Subsequently, the Hon'ble NGT, New Delhi transferred the case to Hon'ble NGT, Chennai and posted for consideration of report of the Joint Committee.

2. Constitution of the Joint Committee:

In compliance with the directions of the Hon'ble NGT, the TSPCB has nominated Sri D. Krupanand, Joint Chief Environmental Engineer (JCEE) as representative of TSPCB (Annexure - I). The principal chief conservator of forest (HoFF) & chief wild life warden vide letter dt: 09.12.2021 has requested the Chief Engineer (Hydrology) to nominate an officer from Telangana State Wetland Authority. Accordingly, Smt V. Manjula, Executive Engineer (EE) accompanied

for the Joint committee inspection as representative of State Wetlands Authority (**Annexure – II**). Sri. K. Suresh Kumar, Chief Engineer (CE) of lakes section attended as representative of Greater Hyderabad Municipal Corporation (GHMC) and Smt. Susheela, Tahsildar, Revenue Dept., Hayathnagar representative of District magistrate, Rangareddy District have accompanied for Joint inspection.

1. Terms of reference (TOR) to the Joint Committee:

- The Joint committee constituted by the Hon'ble NGT shall visit the site and interact with the stake holders to ascertain the facts and take remedial action following due process of law. The nodal agency will be the State PCB for coordination and compliance.

2. The JOINT COMMITTEE MEETING AND INSPECTION:

The Joint Committee in its preliminary meeting held at TSPCB, Zonal Office, Hyderabad on 21.12.2021 at 11.30 A.M discussed about the Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 27.10.2021 and action taken by the GHMC earlier on this matter, and also scheduled for Bathukamma Kunta lake inspection on 23.12.2021.

Accordingly the joint committee consisting of the following members visited the Bathukamma Kunta lake on 23.12.2021:

1. Sri D. Krupanand, Joint Chief Environmental Engineer (JCEE), TSPCB.
2. Sri. K. Suresh Kumar, Chief Engineer (lakes), GHMC, Hyderabad.
3. Smt V. Manjula, Executive Engineer, Irrigation Dept. (Hydrology Div.), State Wetland Authority.
4. Smt. Susheela, Tahsildar, Revenue Dept., Hayathnagar, District magistrate, Rangareddy.

During the inspection, Sri M. Lachi Reddy, corporator, GHMC and the complainant Sri Ravi Shankar, President, Andhra kesari nagar have accompanied the Joint Committee.

The Joint Committee observed the following:

1. Bathukamma kunta lake is located at B.N Reddy Nagar, Hyderabad (coordinates 17.325047, 78.575301) is surrounded by East: Andhra Kesari nagar & Veeranjaneya nagar, West: Temple followed by Goutami Nagar, North: Andhra Kesari nagar, South: Veeranjaneya nagar and vaddera basti.
2. A katcha road is passing through the lake from north to south side which is connecting Andhra Kesari Nagar to Vaddera Basti.
3. The revenue department officials have submitted that the total extent of the lake area is admeasuring 9 Acres 31 Gts situated at Survey No. 234 of Saheb Nagar, Kaalam village out of which the Bathukamma Kunta lake is covered in an area of 4.20 Acres, the remaining land i.e., 5 Acres 11 Gts is covered by Pochamma temple, a katcha road (connecting Andhra Kesari Nagar to Vaddera Basti), a substation and houses etc., (**Annexure – III**).

4. Municipal solid waste dump yard consisting of 6-7 bins are scattered within the Bathukamma kunta lake area where municipal solid waste, animal waste, plastic waste etc., is dumped which is causing smell / odour nuisance, mosquito nuisance and there is trespassing of rag pickers into the lake area. Further, it was stated by the complainant that the municipal solid waste was also burnt which is creating air pollution problems to the surroundings. It was further stated that due to inspection of the committee on 23.12.2021, cleaning / lifting of solid waste was done on the previous day.
5. It is observed that solid waste dump yard / transfer point is existing within the lake area and the Greater Hyderabad Municipal Corporation (GHMC) is lifting the solid waste from here to Municipal Solid Waste processing plant.
6. The source of the water for the lake is runoff water from the surrounding areas, however during inspection, it was observed the sewage water from upstream colonies i.e, Vijayapuri Colony, Sachivalaya Nagar, Durga Ghat, NGO's Colony, Gouthami Nagar and Pedda gutta was entering the lake through a damaged drainage line at two points. However, the same was rectified as per the instructions of the Joint committee.
7. The source of the water to the lake is untreated sewage. The runoff water due to rains into the lake is very minimal due to construction of the residential houses within and outside the catchment area of the lake.
8. The total sewage generation from the upstream colonies is around 5 MLD and the GHMC shall construct an I&D structure followed by STP to avoid untreated sewage entering into the lake and also for maintaining hydraulic load as the lake is receiving very minimal runoff water from the catchment area.
9. At the time of inspection, the lake was in dry condition and only small quantity of water stagnated on the south-east corner of the lake.
10. The lake is having an earthen soil bund on the east side and a sluice gate is also installed on the south-east corner for regulation of flow in the lake, however the sluice gate is totally damaged and not in working condition.
11. The nearby residents have complained that they are facing health problems due to severe odour, mosquito nuisance.
12. The GHMC officials have stated that in the year 2013, the FTL boundary survey was conducted by the irrigation department to an extent of 5.00 Acres and the draft FTL boundary map published as preliminary notification by Lake Protection committee, HMDA for calling objections / suggestions from the general public. The final notification will be issued after reconciliation of revenue records and after attending the objections of the general public. Further, during the inspection, it was observed that the fencing arrangement not provided around the boundary of the lake to prevent the solid waste dumping into the lake. The water from the outlet of the lake is joining Kumari kunta followed by Bathula Kunta and ultimately joining into River Musi. There are no STPs / I&D structures before or along the above mentioned lakes, the total sewages is untreated and ultimately joining River Musi.

13. The photos of the Joint committee inspection is herewith attached. **(Annexure –IV)**

14. The water samples collected from Bathukamma kunta, BN Reddy Nagar, Hayathnagar, Rangareddy District (sample codes – 21/12/301 & 21/12/360) and also raw sewage joining into Bathukamma kunta lake (sample codes – 21/12/300) **(Annexure – V)**. The analysis results are tabulated below:

- 21/12/300 - Raw sewage collected which is joining into Bathukamma kunta lake, BN Reddy Nagar, Hayathnagar, Rangareddy District dated: 20.12.2021.
- 21/12/301 - Sample collected from Bathukamma kunta, BN Reddy Nagar, Hayathnagar, Rangareddy District dated: 20.12.2021.
- 21/12/360 - Sample collected from Bathukamma kunta, BN Reddy Nagar, Hayathnagar, Rangareddy District dated: 23.12.2021.

S. No	Parameter	Unit	Results		
			21/12/300	21/12/301	21/12/360
1.	pH	--	7.10	7.82	8.48
2.	Electrical Conductivity	µS/cm	1530	1452	1361
3.	Dissolved Oxygen	mg/L	-	NIL	Nil
4.	Chemical Oxygen Demand	mg/L	361	201	212
5.	BOD 3 at 27 ⁰ C	mg/L	80	46	77
6.	Total Suspended Solids	mg/L	36	66	74
7.	Total Dissolved Solids	mg/L	1024	904	745
8.	Nitrates	mg/L	46	21	17
9.	Boron	mg/L	BDL	BDL	BDL
10.	Oil & Grease	mg/L	0.1	-	-
12.	Free Ammonia	mg/L	0.18	0.73	1.86
13.	SAR	-	2.7	2.6	2.6
14.	Total coliform	MPN/100ml	-	>1600	>1600
15.	Fecal coliform	MPN/100ml	-	130	79
CPCB water quality criteria class			-	E	E

Note: Results related to sample as received
BDL: Below Detectable Limit

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27 ⁰ C	2 or < 2	3 or < 3	3 or < 3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:

A-Drinking water source without conventional treatment but after disinfection

B-Outdoor bathing (Organized)

C-Drinking water source after conventional treatment and disinfection

D-Propagation of wild life and fisheries

E-Irrigation, Industrial cooling, Controlled Waste disposal

Below E: Not meeting A, B, C, D, E criteria

From the above analysis reports, it is evident that Water sample collected from the Bathukamma kunta lake falls under E-Class as per CPCB water criteria classification, which means it can be used for irrigation, industrial cooling, control waste disposal but cannot be used for drinking, outdoor bathing and fisheries etc.

Further it is submitted that as per the report of the Irrigation department an administrative sanction for Rs. 99.00Lakhs was given by the Commissioner, GHMC for the work of "Protection & Restoration of Bathukamma Kunta, Saheb Nagar (V), Hayathnagar (M), RR Dist., to take the components like Strengthening of main bund, Construction of inlets & Outlets, Fencing around the lake boundary, removal of dumping from the lake premises, sedimentation pond to improve the water quality etc., and these works will be grounded after tendering process (Annexure – VI).

3. RECOMMENDATIONS OF THE JOINT COMMITTEE:

1. The Greater Municipal Corporation of Hyderabad (GHMC) shall take measures to prevent solid waste dump, open burning of municipal solid waste. The municipal solid waste dump yard should be removed from the lake area and installed in a safe area causing less nuisance to the surroundings.
2. The Hyderabad Metro Water Supply & Sewerage Board (HMWS&SB) / GHMC shall take measures to avoid un-treated sewage entering into the lake and also construct Interception & Diversion structure (I&D) for diversion of un-treated sewage and also construct Sewage Treatment Plant (STP) or provide any other treatment technology at the inlet for treatment & disposal of un-treated sewage into the lake so as to maintain the hydraulic load of the lake or to let only storm water during rains and divert the dry weather flow (sewage) to treat at suitable location.
3. The GHMC / irrigation department shall construct a fence all around the boundary of the lake to prevent the solid waste dumping into the lake and also trespassing of rag pickers and street animals into the lake using the funds sanctioned by the GHMC.
4. The GHMC / irrigation department shall repair the bund, Weir and the sluice gate and also construct a rock filter at the down-stream of the lake for discharge of treated water using the funds sanctioned by the GHMC.

6

5. The lake is receiving very minimal runoff water from the catchment area, hence it is proposed to treat the diverted sewage and let it into the lake so as to maintain the hydraulic load of the lake.
6. The GHMC shall take up beautification, plantation in and around the lake and also along the earthen bund of the lake.
7. An NGO named M/s. Blue Drop Enviro has submitted a proposal for treatment of sewage water with phyto-remediation method for improving water quality in Bathukamma Kunta. However the proposals will be examined and update the status of implementation.

**Smt. Susheela, Tahsildar,
Revenue Dept., Hayathnagar,
(Representative of District Magistrate,
Rangareddy)**

**Smt. V. Manjula,
Executive Engineer,
Irrigation Dept. (Hydrology Div.),
(Representative of State Wetland
Authority)**

**Sri. K. Suresh Kumar,
Chief Engineer (Lakes),
GHMC, Hyderabad**

**Sri D. Krupanand,
Joint Chief Environmental Engineer,
Telangana State PCB,
Hyderabad**



Annexure - I (7)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr. No. 5/NGT-Delhi/ TSPCB/Legal/2021-44

Date: 27-11-2021

// HON'BLE NGT, NEW DELHI– MOST URGENT //

To

**The Commissioner,
GHMC, Hyderabad.**

**The District Collector,
RR District.**

**The Prl. CCF & Member Convenor,
State Wetlands Authority, Hyderabad.**

**The Chief Engineer (Hydrology) & Member,
Telangana State Wetlands Authority,
Hyderabad.**



Sir / Madam,

Sub: TSPCB -- Legal -- Hon'ble NGT, New Delhi – Original Application 267 of 2021 – Tribunal on its own motion – Suo Motu Cognizance based on the petition filed by Andhra Kesari Nagar Welfare Association Vs Greater Municipal Corporation of Hyderabad – Order dated 27.10.2021 – Communicated for compliance -- Reg.

Ref: 1. OA No. 267 of 2021.
2. Hon'ble NGT Order dated 27.10.2021.
3. Prl. CCF (HoFF) & MS, Telangana State Wetland Authority Lr.No.Rc.No.3073/2019/WL-1, dated 18.11.2021.

Kind attention is invited to the subject and references cited.

It is to submit that a Suo Motu case is registered by the Consultant (Judicial), Hon'ble NGT, New Delhi based on the petition filed by Andhra Kesari Nagar Welfare Association Vs Greater Municipal Corporation of Hyderabad, which was received by mail dated 11.11.2021.

Prayer:

It is stated in the application about the damage to Bathukamma Kunta Lake at B.N.Reddy Nagar, Division of Greater Hyderabad by local residents by dumping of garbage like animal waste, plastic, house hold waste, sewerage etc. The residents of Andhra Kesari Nagar requested for immediate intervention and stop making the natural Lake as a garbage point (Dump Yard), which is health hazardous to all the residents, animals of the surrounding colonies.

The above case came up for hearing before the Hon'ble NGT on 27.10.2021 and the Hon'ble NGT ordered as follows: -

"

ORDER

1. Grievance in this application is about damage to Batukamma Kunta Lake at B.N Reddy Nagar Division of Greater Hyderabad by the local residents. Greater Hyderabad Municipal Corporation (GHMC) and other authorities are under obligation as per 'Public Trust' Doctrine to protect the lake, which is a natural resource for storage of water and maintaining micro climate, by taking

Contd...2

appropriate measures including preventing dumping of garbage. The applicant claims to have represented to the Principal Secretary, Irrigation Department, Principal Secretary, Municipal Administration, Principal Secretary, Urban Development, Chief Secretary, Telangana and the District Collector, Ranga Reddy District. The representation was forwarded by the Irrigation Department on 05.06.2020 to the Engineer in Chief, Hyderabad. Representation was also forwarded by the Collector to the Zonal Commissioner, GHMC but remedial action has not been taken.

2. We note that the issue of protection and conservation of water bodies has been dealt with inter alia by order of this Tribunal dated 18.11.2020 in Original Application No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., and following directions have been issued:

"22. Accordingly, we dispose of this application with following directions:

(i) All States/UTs may forthwith designate a nodal agency for restoration of water bodies, wherever no such agency has so far been so designated.

(ii) Under oversight of the Chief Secretaries of the States/UTs, the designated nodal agency may

(a). Hold its meeting not later than 31.1.2021 to take stock of the situation and plan further steps, including directions to District authorities for further course of action upto Panchayat levels and to evolve further monitoring mechanism as well as Grievance Redressal Mechanism (GRM).

(b). Submit periodical reports to the CPCB/Secretary Jal Shakti, Government of India. First such report may be furnished by 28.02.2021.

(iii) The CMC for monitoring remediation of 351 polluted river stretches, headed by the Secretary, MoJS may monitor the steps for restoration of water bodies by all the States periodically, atleast thrice in a year. First such monitoring may take place by 31.3.2021.

(iv) The CMC may give its action reports to this Tribunal in OA 673/2018 and first such report may be furnished preferably by 30.4.2021 by e-mail."

3. The allegations in the application show serious violations of environmental norms. Thus, we consider it appropriate to direct a joint Committee of the

Telangana State PCB, District Magistrate, Ranga Reddy District, GHMC and the State Wetland Authority to look into the grievance and take remedial action, following due process of law. The joint Committee may undertake visit to the site, interact with the stakeholders to ascertain facts and take remedial action following due process of law. The nodal agency will be the State PCB for coordination and compliance.

4. An action taken report may be filed within two months before the Southern Bench, NGT by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of this order along with a copy of the complaint be forwarded to the Telangana State PCB, District Magistrate, Ranga Reddy District and Wetland Authority by email for compliance.

The record of the matter may be forwarded to the Southern Bench, NGT for further action.

List for further consideration on 22.02.2022 before the Southern Bench, NGT".

The copy of the Hon'ble NGT Order dated 27.10.2021 is enclosed for kind information.

It is to submit that the Hon'ble NGT vide above Order appointed a Joint Committee comprising of following: -

- 1) Telangana State PCB,
- 2) District Magistrate, Rangareddy District,
- 3) Commissioner, GHMC and
- 4) State Wetlands Authority

The TSPCB is made as Nodal Agency for coordination and also for providing necessary logistics for this purpose.

The Hon'ble NGT directed the Joint Committee (to look into the grievance, visit the site, interact with the stakeholders to ascertain facts and take remedial action and submit Action Taken Report within two months before the Hon'ble NGT, Chennai.)

(The Hon'ble NGT, New Delhi transferred the case to Hon'ble NGT, Chennai and posted for consideration of report of the Joint Committee on 22.02.2022.)

Page 4

Sri. D. Krupanand, Joint Chief Environmental Engineer, Zonal Office, Hyderabad [Cell No. 9866776706, e-mail: jcee-zhyd-tspcb@telangana.gov.in] is nominated as representative of TSPCB for the Joint Committee.

The case is posted for hearing on 22.02.2022.

The Prl. Chief Conservator of Forest (HoFF) & Member Secretary, Telangana State Wetlands Authority, Hyderabad vide reference 3rd cited informed that the Chief Engineer (Hydrology), who is a member of the TSWLA was requested to nominate an Officer from his office as a representative of the TSWLA to the Joint Committee.

You are requested to kindly communicate the details of the nomination from your Department to the Board at the earliest, so that the Joint Committee may carryout its proceedings.

This is for information and necessary compliance as per the directions of the Hon'ble NGT.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy submitted to:

1. The Spl. Chief Secretary, MA&UD Dept., Govt of Telangana for information and necessary action.
2. The Spl. Chief Secretary, I&CAD Dept., Govt of Telangana for information and necessary action.
3. The Spl. Chief Secretary, EFS&T Dept., Govt of Telangana for information and necessary action.

Copy to:

1. The Chief Engineer (Minor Irrigation), I&CAD Dept., Govt of Telangana for information and necessary action.
2. Sri.D.Krupanand, Joint Chief Environmental Engineer, Zonal Office, Hyderabad for information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The SEE (FAC), Task Force, Board Office, Hyderabad for information and necessary action.
5. The EE, RO, RR-I for information and necessary action.

// T.C.F.B.O //

M. Reddy

**JOINT CHIEF ENVIRONMENTAL ENGINEER-II,
M. Reddy TSPCB, HEAD OFFICE, HYD.**

Annexure-II

(698)

(11)

GOVERNMENT OF TELANGANA FOREST DEPARTMENT



From
Smt. R.Sobha, I.F.S.,
Prl. Chief Conservator of Forests (HoFF)&
Chief Wildlife Warden, Member Secretary,
Telangana State Wetland Authority,
Aranya Bhavan, Hyderabad

To
The Member Secretary,
Telangana State Pollution Control Board,
Paryavarana Bhavan, A-3, Industrial Estate,
Sanathnagar,
Hyderabad - 500018.



Re. No.3073/2019/WL-1, Dt:27.12.2021.

Sir/ Madam,

Sub: - TSFD - WL - Wetlands - Hon'ble NGT, Southern Bench, O.A. No.233 of 2021 (SZ) - Order passed by Hon'ble NGT, Southern Zone on 21.12.2021 Constitution of a Joint Committee - Request to expedite the field visit and submit a report on the findings to the Hon'ble NGT, Southern Bench before 28.01.2022 - Regarding.

Ref: - Orders passed by Hon'ble NGT, Southern Zone, Chennai in OA No.233 of 2021 (SZ) on 21.12.2021.

In the reference cited, the Hon'ble NGT, Southern Bench, Chennai has passed Orders (copy enclosed) in OA No.233/2021 (SZ) on 21.12.2021 in Andhra Kesari Nagar Welfare Association versus Greater Municipal Corporation of Hyderabad regarding damage to Bathukammakunta lake at B.N.Reddy Nagar, Hyderabad.

The order passed by Hon'ble NGT, Southern Bench reads as under:

2. Though notice was served on the 4th Respondent, there was no appearance for them. However, we feel that one more opportunity can be given to them to make their appearance and file their reply statement.
3. In the meantime, the Joint Committee is also directed to submit the report to this Tribunal on or before 28.01.2022 by e-filing in the form Searchable PDF/OCR Supportable PDF and not in the form of Image PDF and also by e-mail, if e-filing is not possible and produce necessary hard copies.
5. For appearance of 4th Respondent, completion of pleadings and also for consideration of report, post on 28.01.2022.

In this regard, the Member Secretary, Telangana State Pollution Control Board is requested to expedite the field visit of the Joint Committee and submit a report to Tribunal on or before 28.01.2022 since TSPCB is the Nodal Agency to coordinate with the Joint Committee.

IC-0225-1A
(12)

:: 02 ::

Please treat this as most Urgent as it is a NGT matter.

Encl : As above.

Yours faithfully,
Sd/- R.Sobha,
Prl. Chief Conservator of Forests (HoFF)
& Chief Wildlife Warden.

Copy to Sri D. Krupanand, Joint Chief Environmental Engineer, Zonal Office, Hyderabad
[Cell No. 9866776706, e-mail: jcee-zhyd-tspcb@telangana.gov.in] for information and
necessary action.

Copy to the Smt.V.Manjula, Executive Engineer-II, Hydrology unit, O/o. the Engineer-in-
Chief (General), Irrigation & CAD Department, E-mail: cehydrology.ts@gmil.com for
information and necessary action.

Copy to the Commissioner, GHMC, CC Complex, Tank Bund Road, Lower Tank Bund,
Hyderabad: 500063, E-mail : commissioner-ghmc@gov.in who is Respondent no. 4 for
information and necessary action.

Copy to the District Collector, Rangareddy, E-mail : collector_rr@telangana.gov.in for
information and necessary action.

Copy to the PS to Hon'ble Minister for Forests (Chairman of TSWLA) for favour of
information.

// True Copy //


for Prl. Chief Conservator of Forests.

Annexure - III

STATEMENT SHWOING THE DETAILS OF BATHUKAMMA KUNTA LAKE SITUATED AT SAHEB NAGAR KALAN VILLAGE OF HAYATHNAGAR MANDAL		
Sl. No.	Information Sought	Information Furnished
1	Total extent of the lake	As per the Revenue Records the land in Sy.No.234 admeasuring Ac.9-31 Gts situated at Saheb Nagar Kalan Village. Out of the total extent an extent of Ac.4-20 Gts is covered by Bathukamma Kunta. The remaining land admeasuring Ac.5-11 Gts is covered by Pochamma Temple, Road, Sub-Station, Houses etc.,
2	The total quantity of inflow into the lake from the catchment area	The information may be sought from the Irrigation Authorities
3	No. of sluice gates to the lake and its operational status	
4	Measures taken to prevent municipal solid waste, animal waste, plastic etc., and control measure taken for odour nuisance	The necessary measures will be taken by the Municipal Authorities, as such the same may be obtained from the Municipal Department
5	Proposal for beautification, fencing and plantation in and around the lake	
6	Measures taken to prevent Municipal Solid Waste (MSW) dumping within the lake	


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 Hayathnagar Mandal
 Ranga Reddy Dist.T.S.

Annexure -IV (14)



Municipal solid waste dump at Bathukamma Kunta Lake FTL (Before cleaning)

15



Municipal solid waste dump at Bathukamma Kunta Lake FTL (Before cleaning)

16



Lake view of Bathukamma Kunta

17



Open burning at Bathukamma Kunta Lake FTL on 21.12.2021

(39)

Note Submitted

Sub:- GHMC - Lakes- LB Nagar Zone- Submission of Estimate for Protection and Restoration of Bathukamma Kunta, Saheb Nagar (V), Hayathnagar (M), R.R. District - Administrative Sanction- Requested- Reg.

Ref:- Hon'ble NGT Orders Dated 26-11-2021 in OA No.267 of 2021.

&&&

1. It is to submit that Bathukamma Kunta is a notified tank within GHMC limits near BN Reddy Nagar at Saheb Nagar (V), Hayathnagar (M), R.R. District in LB Nagar zone of GHMC. The FTL area of this tank is 5.0 Acres.
2. Further it is to submit that this lake is not having any encroachments within FTL except a temple and a Kachha Road. To protect this lake the GHMC Maintenance Wing has diverted the sewage and entering into this lake and also erected fencing towards Southern side of lake. Further, it is to submit that due to openings towards existing Kachha road the debris are being dumped in the lake premises and the lake area is getting filled up.
3. In this regard it is to submit that the surrounding residential welfare associations are requested to protect this tank so as to storage the water at FTL. Further, the Andhrakesari Nagar Welfare Association has filed a case in Hon'ble NGT vide O.A.No. 267/2021 for protection and restore the Bathukamma Kunta lake.
4. Further it is submitted that the Hon'ble NGT appointed a joint committee consisting of TSPCB, District Collector Ranga Reddy, GHMC and the State Wetland Authority and directed to visit and interact to the stake holders to ascertain the facts and take remedial action plan duly following due process of law.
5. In this regard the site was inspected and observed that the sewage diversion is in good condition except some repairs and

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3/01/2022

also the existing Inlets & outlets are in dilapidated condition and essential to protect the lake boundary with fencing towards Northern and Western side so as to control the debris dumping and also restore the inlets and outlets to maintained the lake hydrology.

6. In view of the above circumstances and based on site condition an estimate is prepared with the following components to protect and restore the tank.

Main provisions:

- i. Excavation for Inlets, outlets and fencing .
- ii. Foundation PCC-M15 for Inlets, outlets and fencing.
- iii. CC-M20 for Inlets, outlets and fencing.
- iv. 1.50M height fencing with base concrete.
- v. Painting for railing.
- vi. 900mm dia pipe for inlets.
- vii. OT shutters for restoration of sluice.

Other Provisions:

- i. GST @ 12%
- ii. Quality Control Charges @ 0.65%
- iii. NAC @ 0.10%
- iv. Seigniorage Charges and 32% of DMFT & SMET on Seigniorage Charges
- v. LS Provision for unforeseen items.

7. The datas adopted for preparation of estimates as per SSR 2021-2022 and November 2021 Cement & Steel Rates. With all the above provision the estimate works out to Rs 99.00 Lakhs.
8. This is submitted for favour of according Administrative Sanction at the earliest.

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21/12/2021 5:20 PM

A NARAYANA
(EE NTD)

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9. As per the submission/recommendations of the Executive Engineer, North Tank Division Hyderabad , it is submitted for the Administrative Sanction for the subject work for an amount of Rs 99.00 Lakhs vide Para 7 May be approved

21/12/2021 7:53 PM

S MURALI KRISHNA
(SUPDT.ENG-HL&WBMC)

 Digitally Signed

10. Proposal may be approved. This issue is also before NGT.

27/12/2021 3:49 PM

KANNA SURESH KUMAR
(OSD(HOUSING))

 Digitally Signed

Agreed, CE lakes to finalize based on the minimum requirements as repeatedly discussed in various meetings...

29/12/2021 10:38 AM

LOKESH KUMAR D.S IAS
(COMMISSIONER)

 Digitally Signed

12. Discuss with detailed proposals. No concrete at ground level for fencing.

29/12/2021 4:53 PM

KANNA SURESH KUMAR
(OSD(HOUSING))

 Digitally Signed

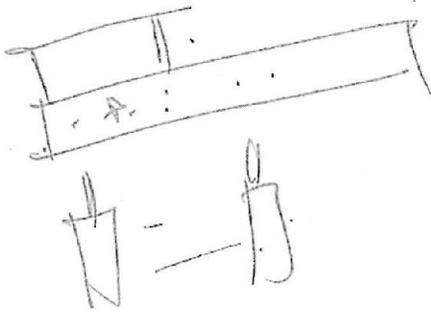
13. The EE, NTD requested to discuss with CE, Lakes with detailed proposals

29/12/2021 6:06 PM

43

S MURALI KRISHNA
(SUPDT.ENG-HL&WBMC)

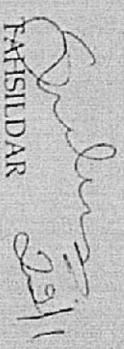
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STATEMENT SHOWING THE DETAILS OF BATHUKAMMA KUNTA LAKE SITUATED AT SAHEB NAGAR KALAN VILLAGE OF HAYATHNAGAR MANDAL

Sl. No.	Information Sought	Information Furnished
1	Total extent of the lake	As per the Revenue Records the land in Sy.No.234 admeasuring Ac:9.31 Gts situated at Sahab Nagar Kalan Village. Out of the total extent an extent of Ac:4.20 Gts is covered by Bathukamma Kunta. The remaining land admeasuring Ac:5.11 Gts is covered by Pochamma Temple, Road, Sub-Station, Houses etc,
2	The total quantity of inflow into the lake from the catchment area	The information may be sought from the Irrigation Authorities
3	No. of sluice gates to the lake and its operational status	
4	Measures taken to prevent municipal solid waste, animal waste, plastic etc., and control measure taken for odour nuisance	
5	Proposal for beautification, fencing and plantation in and around the lake	The necessary measures will be taken by the Municipal Authorities, as such the same may be obtained from the Municipal Department
6	Measures taken to prevent Municipal Solid Waste (MSW) dumping within the lake	

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 Hayathnagar Mandal
 Ranga Reddy Dist.T.S.

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GOVERNMENT OF TELANGANA
IRRIGATION & CAD DEPARTMENT

From
Sri Y.Pavan Kumar,
Deputy Executive Engineer – 2,
North Tanks Division,
Buddha Bhavan, 3rd Floor,
Secunderabad.

To
1. The Deputy Commissioner,
Circle – 3A, Hayathnagar
L.B.Nagar Zone
GHMC
2. The Tahsildar
Hayathnagar Mandal
R.R. District

Lr.No. DEE-2/NTD/FDR/2021/ 333

Dt. 08.12.2021.

Sir,

Sub:- GHMC – Lakes – Illegal dumping of debris in FTL area of Bathukamma Kunta at Saheb Nagar (V), Hayathnagar(M), RR District – Request to take action - Reg.

Ref:- Inspection of site on Dt. 07.12.2021.

I invite kind attention to the subject and reference cited, wherein during regular field visit of Bathukamma Kunta at Saheb Nagar (V), Hayathnagar (M), RR District it is noticed that the debris are being dumped within FTL limits towards southern and western side of lake.



Hence it is once requested take necessary action for removal of debris dumping within FTL premises and also requested to close the existing kacha road passing within lake premises so as to safeguard the lake area from dumping of debris.

eb. S. Pavan Kumar
AEE

O/C

Yours faithfully,

eb. S. Pavan Kumar
Dy. Executive Engineer-2,
North Tanks Division, Hyd.

1. Copy submitted to the RDO, Kandukur Division for favour of information and taking necessary action.
2. Copy submitted to the Zonal Commissioner, LB Nagar, GHMC for favour of kind information and taking necessary action.
3. Copy submitted to EE, North Tanks division for favour of kind information and taking necessary action.

eb. S. Pavan Kumar
AEE

eb. S. Pavan Kumar
Dy. Executive Engineer-2,
North Tanks Division, Hyd.